

Compensation to damaged properties of NHAI

890. SHRI MANSUKH L. MANDAVIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to refer to answer to Unstarred Question 3822 given in the Rajya Sabha on the 10th May, 2012 and state:

(a) the updated status of the action taken by the Ministry regarding providing compensation/insurance claims to properties of NHAI getting damaged in vehicular accidents;

(b) whether Government intends to discuss or has discussed the same with State Governments and if so, the details thereof;

(c) whether adequate provisions are proposed to be inserted in relevant insurance laws or motor vehicle laws to provide insurance cover for damages to highway properties/roads just like for human injury/loss and vehicle claims in road accidents; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) Ministry of Road Transport and Highways (MoRTH) has appointed Regional Officers of MoRTH as Highway Administration under Section 3 of the Control of National Highways (Land and Traffic) Act, 2002. The Act provides that Highway Administration shall get the damages to Highway repaired at its own expense and realize the same from the person causing the damage along with 15% interest on the amount spent for repair.

Status of Himalayan Highway

†891. SHRI MAHENDRA SINGH MAHRA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has given in principle approval for construction of Tuini-Chakrata-Almora-Lohaghat-Pancheshwar National Highway named as Himalayan Highway;

(b) if so, the date of approval and the length of the Highway;

(c) whether the Ministry has received DPR of the highway; and

(d) if so, the details of progress made in construction of this highway, so far?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (d) Ministry has declared the following National Highways in the State of Uttarakhand which form part of Himalayan Highway:

†Original notice of the question was received in Hindi.

Sl. No.	Section	NH.No.	Length in Km	Date of declaration	Status/ Remarks
1.	Tuini- Chakrata- Tehri- Maletha	Mussoorie-New 707A	310	31.03.2015	DPR to be prepared
2.	Maletha - Srinagar	-Karanprayag 58	74	24.12.1997	DPR substantially completed
3.	Karanprayag - Almora	87E	65	24.11.2004	DPR under progress
4.	Almora - Panar - Ghat	309B	89	31.03.2015	Civil work in progress by State PWD
5.	Ghat - Lohaghat	125	30	24.11.2004	DPR substantially completed

As Lohaghat-Pancheshwar section of road is not National Highway, it does not come under the purview of this Ministry. The development and maintenance of National Highways is a continuous process. The above National Highways are developed and maintained to traffic worthy condition as per availability of funds and *inter-se* priority of works.

Delayed NH projects in Telangana

892. SHRI DEVENDER GOUD T.: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- whether some National Highway (NH) projects in Telangana are delayed;
- if so, the details of each such projects and the reasons for delay in each of such projects; and
- the efforts being made to ensure timely completion of these projects?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) The details of the delayed National Highway (NH) projects in Telangana are as under:

Sl. No.	Name of Project	Project cost	Reason for delay
1.	Construction of Major Bridge across river Godavari at km 135/2-8 of Nizamabad- Jagadapur section of NH 63	₹ 61.02crore	Due to change in design of superstructure of the bridge